

क्र.सं०	राज्य/संघ राज्य क्षेत्र	1994	1995
28.	दादर और नगर हवेली	0	0
29.	दमन और दीव	0	1
30.	दिल्ली	0	0
31.	लक्षद्वीप	0	0
32.	पंजाब	0	0
कुल (संघ राज्य क्षेत्र)		0	1
कुल (अखिल भारत)		122	159

स्रोत: मासिक अपराध आंकड़े

टिप्पणी: 1. आंकड़े अनन्तिम हैं।

2. बिहार, राजस्थान, दमन और दीव के आंकड़े उपलब्ध न होने के कारण क्रमशः मई, अक्टूबर और नवम्बर, 1995 तक ही हैं।

3. आन्ध्र प्रदेश के आंकड़ों में अक्टूबर और नवम्बर, 1995 के आंकड़े शामिल नहीं हैं।

Railway enquiry system at Visakhapatnam Railway Station

*54. DR. MOHAN BABU:

DR. Y. LAKSHMI PRASAD:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a fast and accurate railway enquiry system is being introduced at Visakhapatnam Railway Station;

(b) if so, the details thereof; and

(c) by when this computerised system will start functioning?

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN): (a) to (c) An Interactive Voice Response System (IVRS) for giving computer generated response regarding running of passenger carrying trains has already been installed at Visakhapatnam. This system provides a direct telephonic interface of the person making enquiry with the computerised system. Such a person is guided and prompted to provide relevant details of the enquiry to the system to enable it

to give the requisite reply. This is in addition to the enquiries regarding running of passenger carrying trains being answered by the enquiry clerks on telephone or in person.

Study on the use of wood fuel

*55. SHRI V. HANUMANTHA RAO: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any study been done by the Government on the economics of wood fuel in the agricultural sector; and

(b) if so, when was it done and what are the details of such a study?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAIN PRASAD NISHAD): (a) and (b) No such study has been done by Government in the Ministry of Environment & Forests but information from other Ministries is being collected and it will be placed on the Table of the House.

Granting of Environmental clearance

*56. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the procedure for granting environmental/fores/site clearance before grant of mining leases by State Government;

(b) whether any guidelines have been framed for processing of such applications;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the average time taken for according clearance of mining applications;

(e) whether there is any time stipulation for processing of such applications at various stages, and for ultimate accord of clearance, if so, the details thereof; and

(f) if not, in what manner delays at various stages are minimised and how it is ensured that clearance is accorded in a time-bound manner?